



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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Jan 08,1997

Chancellor Housing Development Finance & Investment (I) Ltd. prohibited from accepting deposits

The Reserve Bank of India, in exercise of the powers vested in it under sub-section (4) of Section 45K of the Reserve Bank of India Act, 1934, has prohibited the **Chancellor Housing Development Finance & Investment (I) Ltd., Registered Office at Nutan Bazar, P.O. Dhubulia, Dist. Nadia, West Bengal**, from accepting deposits from any person including the existing depositors/certificate holders, in any form, whether by way of subscription/instalment to any scheme conducted by the company or by way of a renewal under any such schemes/deposits or otherwise, with immediate effect.

The company has also been directed not to dispose of any assets, including withdrawal of bank deposits/securities, etc., lodged with banks, except for the purpose of payment of the dues to its depositors/certificate holders.

Alpana Killawala
Deputy General Manager

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